## NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 06/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBAER

PETITION NUMBER

: TCP/103/2016

NAME OF THE PETITIONER(S)

: A. Shirany Gomez

NAME OF THE RESPONDENT(S)

: Aanandham Property Developers Private Limited & 21 others

**UNDER SECTION** 

: 397/398, 402 and 403

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

(1) Cibo Vishnu J. v. P. Saiviha Countel

RIUE RIV

P. v. P. Laivila

@ Sudha Bridharan For Anviedh Krushnan loursel for Respondents

3, 6-13, 4, 13,

16-18, 20-22

3) K. Bhaylan

RZRS

S. mano Thomas.

Counsel for petitioner

## ORDER

Counsel for petitioner present. Mr. Anirudh Krishnan, counsel for R3, R4, R6 to R11, R13, Mr.K.Bhaskar, counsel for R2 and R5 present. No R16-R18, R20 to R22 present. representation on behalf of R12 and R19. Counsel for R2 and R5 submitted that there has been arguments in C.A.2 of 2013 relating to the maintainability of the petition and order was pronounced on 9.9.2016 wherein a hand written interim order is there which indicates that the matter was fixed on 20.9.2016 whereas in the order dated 30.8.2016 the matter appears to have

been posted on 28.9.2016. Due to this reason, counsel for R2 and R5 could not cause appearance since he was not aware that the matter is fixed for 20.9.2016. The reason stated by counsel for R2 and R5 for his non appearance is sufficient and supported by the record. Therefore, the ex parte order dated 20.09.2016 passed against R2 and R5 is hereby set aside. Counsel for R2 and R5 prays time for filing counter in CP. Counsel for R14 and R15 stated that he is ready to file counter in CP and the same is likely to be submitted in the Registry today itself and the copies of the same have already been served on the other side. Counsel for R3, R4, R6 to R11, R13, R16-R18, R20 to R22 stated that they have filed additional counter in the matter by serving copies to the other side. Counsel for petitioner may file rejoinder, if any, to the counters filed by respondents. Counsel for petitioner is further directed to serve private notice on R12 and R19 and file the proof of sending and effecting service thereof along with an affidavit by the next date of hearing. Put up on 3.11.2016 on 10.30 A.M.

Ch.Mohd Sharief Tariq Member (Judicial)

Anantha Padmanabha Swamy Member (Judicial)